

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 26TH DAY OF JUNE, 1987.

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
Present: and
Hon'ble Shri L.H.A. Rego, Member (A)

C.C. APPLICATION NO. 14/87

Sri. R. Santhanam,
Senior Accountant,
O/o the Deputy Director
of Accounts (Postal),
Bangalore-9.

.... Petitioner.

(Dr. M.S. Nagaraja, Advocate)
v.

1. The Secretary,
Ministry of Communication,
New Delhi.
2. Sri. K.V. Raghava Chair,
Director General of Posts
and Telegraphs,
New Delhi.
3. Sri. C.S. Narasimhan,
Deputy Director of Accounts
(Postal), Karnataka Circle,
Bangalore.

.... Contemnor..

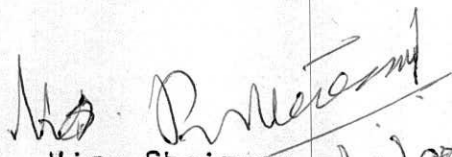
(Shri M.S. Padmarajaiah, CGSSC)

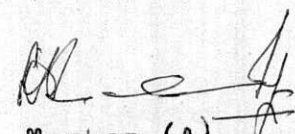
This application having come up for hearing
to-day, Vice-Chairman made the following.

O R D E R

In this application made under Section 17 of
the Administrative Tribunals Act of 1985 and the
Contempt of Courts Act, 1971, the petitioner has
moved this Tribunal to punish the Contemnor
for wil-
ful disobedience of the order made in his favour
on 12.11.85 in A. No.4/1986.

2. Shri M.S. Padmarajaiah, learned Senior Standing Counsel for the Central Government, appearing for the contemnors, has placed before us memo no. 437/Admn/Per.V/CAT/RS dated 24.6.87 which had accorded the financial benefits due to the petitioner in terms of the order made by this Tribunal and the acquittance roll evidencing the payment of the amounts also due to him thereto. Dr. M.S. Nagaraja learned counsel for the petitioner, on persuing the memo dated 24.6.87, and the acquittance roll dated 25.6.87 does not dispute that the order made by this Tribunal stands fully complied by the contemnors. In this view, these proceedings are liable to be dropped. We therefore drop the proceedings. But in the circumstances of the case, we direct the parties to bear their own costs.


Vice-Chairman
26/6/87


Member (A) 26.6.1987

sr/Mrv.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 3-7-87

C.C. Application No. 14/87 /86()
In Application No. 4/86(T)

~~WEEK~~ NOX _____

Applicant

R. Santhanam

V/s. Secy., Min. of Communications, & ors.

To

1. Sri. R. Santhanam,
Senior Accountant,
O/o. The Deputy Director,
of Accounts(Postal),
B'lore- 9.
2. Shri. M.S. Nagaraja, Advocate
35. (Above Hotel Swagath),
1st Main Road,
Gandhinagar,
B'lore- 9.
3. The Secretary,
Min. of Communication,
New Delhi.
4. Sri. K.V. Raghava Chari,
Director General of Posts & Telegraphs,
New Delhi.
5. Sri. C.S. Narasimhan,
Deputy Director of Accounts
(Postal), Karnataka Circle,
BANGALORE.
6. Sri. M.S. Padmarajaiah,
Sr. Central Govt. Standing Counsel,
High Court Buildings,
Bangalore- 1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

C.C. APPLICATION NO. 14/87

Please find enclosed herewith the copy of the Order/ ~~Interim Order~~
passed by this Tribunal in the above said Application on 26-6-87.

Encl : as above.

Balu*

Hall
SECTION OFFICER
(JUDICIAL)

Received copy
R. Santhanam
3/7/87
(R. SANTHANAM)

Issued
A

6/7/87

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BANGALORE

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Sd _____

Sd _____

Vice-Chairman

Member (A) 26.6.1987

26/6/87

- True Copy -

sr/Mrv.

Hare
SECTION OFFICER 24
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE